

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2734

ANSWERED ON:31.08.2007

DRAW OF LOTS FOR GROUP HOUSING COOPERATIVE SOCIETIES IN DELHI.

Jena Shri Mohan

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

(a) whether Registrar, Co-operative Societies in Delhi, has cleared any Group Housing Co-operative Society for allotment of flats by DDA in the last four years;

(b) if not, the steps taken by the Government for allotment of dwelling units;

(c) whether CBI/Court/Government and any other authority has directed the Registrar, Co-operative Societies, Delhi to withhold the process for allotment of flats of Co-operative Group Housing Society in Delhi; and

(d) if not, the reasons for withholding the draw of lots?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI AJAY MAKEN )

(a): Yes, Sir.

(b): Does not arise in view of reply at (a) above.

(c)&(d): Registrar of Co-operative Societies (RCS) has informed that the Delhi High Court in CWP No. 10066/2004 - The Yogiraj Krishna Group Housing Society Vs. DDA & Anr. has entrusted the investigation of 101 Cooperative Group Housing Societies, which have been allotted land by DDA to the CBI. The Delhi High Court vide its order dated 7.9.2006 in CWP No. 19967/2004 in Nehru CGHS vs. Govt. of NCT of Delhi (GNCTD) has declared the members enrolled in violation of Rule 24(2) of DCS Rules, 1973 as illegal, ab initio and also directed the CBI/Crime Branch to investigate such societies for the alleged violation. The Delhi High Court vide its order dated 2.7.2007 in CWP No.140314/2006 in Rajiv Mukhopadhaya vs. RCS has also upheld the constitutional validity of Rule 24(2) of DCS Rules 1973. The allotment of the CGHSs flats to members can be considered after completion of investigation by CBI, submission of requisite documents for allotment of flats by the Societies to the office of RCS and clearance of membership by the RCS, GNCTD.